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**CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH**

O.A. NO.1495/2002

New Delhi this the 3rd day of June, 2002.

HON'BLE SHRI JUSTICE ASHOK AGARWAL, CHAIRMAN

HON'BLE SHRI S.A.T.RIZVI, MEMBER (A)

Shri Radhe Shyam Mudgil
S/o Late Shri Maman Chand
CRS Delhi Cantt Rly. Station
New Delhi. Applicant

(By Shri Naval Kishore Jha, Advocate)

-versus-

1. Union of India
Through
General Manager, Northern Railway
Baroda House
New Delhi.
2. The G.M. (Personnel)
Northern Railways
Baroda House
New Delhi.
3. D.R.M.
Bikaner Division
Bikaner. ... Respondents

O R D E R (ORAL)

S.A.T.Rizvi:-

On being compulsorily retired by respondents' letter dated 15.6.2000 (Annexure A-3), the applicant made a detailed representation before the General Manager (P), Northern Railway on 19.6.2000 (Annexure A-4). The matter was considered by the representation committee and on the basis of the recommendations made by this committee, the competent authority ordered reinstatement of the applicant on 8.5.2001 (Annexure A-1) with the stipulation that the intervening period from

16.6.2000 to 7.5.2001 will be treated as dies non. Aggrieved by the aforesaid order in respect of treatment of the intervening period as dies non, the applicant made a further representation on 20.9.2001 (Annexure A-5) followed by yet another representation dated 14.2.2002 (Annexure A-6). In these representations, the applicant has brought to the notice of the respondents, a similar case of one Shri R.B.Saxena who too had been pre-maturely retired but when reinstated, the intervening period from the date of compulsory retirement to his reinstatement in service was treated by the respondents as spent on duty. The applicant wants that a similar treatment should be given to him.

2. Having regard to the submissions made by the learned counsel and the aforesaid facts and circumstances, we find that the interest of justice will be duly met by disposing of the present OA at this very stage itself even without issuing notices with a direction to the respondents to consider the aforesaid representations and to pass a reasoned and a speaking order ^{thereon} expeditiously and in any event within a period of two months from the date of receipt of a copy of this order. We direct accordingly.

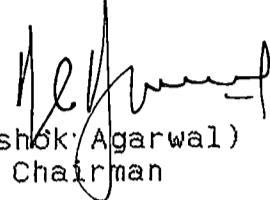
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3. The OA is disposed of in the aforesated terms.

Issue dasti.



(S.A.T. Rizvi)
Member (A)



(Ashok Agarwal)
Chairman

/sns/